

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7583/2020
(Arising out of impugned final judgment and order dated 21-11-2019
in CRLA No. 5494/2004 passed by the High Court of Judicature at
Allahabad)

JITENDRA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.143638/2021-CONDONATION OF DELAY
IN FILING)

Date : 21-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. R. Balasubramanian, Sr. Adv.
Ms. Ankita Sharma, Adv.
Mr. Dilip Kumar, Adv.
Mr. Rajan K. Chourasia, AOR

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Mr. Aditya Vaibhav Singh, Adv.
Ms. Saumya Gupta, Adv.
Ms. Aarushi Singh, Adv.
Mr. Vidhi Thaker, Adv.
Mr. Sourabh Tandon, Adv.
Ms. Shweta Parihar, Adv.
Ms. Charu Narula, Adv.
Mr. Anuj Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

List along with S.L.P.(Cr1.) No. 8591/2021.

The Respondent-State shall be served through the concerned
standing counsel.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)